



2026:AHC:50102

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8974 of 2026

Balchand

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Binod Kumar, Mani Shankar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Tehsildar (Judicial), Tehsil Sadar, District Azamgarh to decide the Restoration / Recall Application dated 04.07.2023 in Case No.8134 of 2017, Computerized Case No.T201715060108134 (Lalchand Vs. Valeddeen) under Section 34/35 of U.P. Revenue Code, 2006, within stipulated period.
4. Heard counsel for the parties.
5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.2 namely Tehsildar (Judicial), Tehsil Sadar, District Azamgarh, to decide the aforesaid application in accordance with law expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

March 11, 2026

Swati